

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. (IB)-128(PB)/2017

**IN THE MATTER OF:**

Ienergizer IT Service Pvt. Ltd. .....Petitioner  
v.  
Free Culture Apparels Pvt. Ltd. and another .....Respondents

**SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 10.07.2017**

**Coram:**

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**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s) : Shri Ankit Singal, Advocate**

**For the Respondent(s) : Shri Gaurav Varma, Advocate**  
**Ms. Vaishnavi Rao, Advocate**

**ORDER**

Affidavit by the respondent has been filed in the Court today which is within the mandatory period of seven days. The same is taken on record. A copy thereof has already been furnished to the counsel for the petitioner.

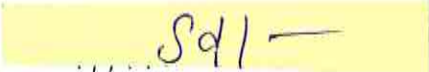
The petitioner has also requested for change of Insolvency and Bankruptcy

Professional as against the one suggested earlier because the earlier list was valid

upto 30.06.2017. According to the new list Shri Ashok Kumar Juneja has been proposed as an Insolvency Professional.

We have heard the learned counsel for the parties.

Order reserved.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

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Vineet